

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. NO: 207/2003.

Ram Sagar

Vs. : :

U.O.I. & Others

Dated: 2.5.2003.

HON. MR. A.K. MISRA MEMBER(A)

For applicant Shri Praveen Kumar. For
respondents Shri N.K. Agarwal.

Counsel for the parties ~~to~~ agree that the
O.A. be disposed of finally in terms of the relief/
interim relief claimed in the O.A.

After hearing the counsel for the parties, this
O.A. is disposed of with the directions to the respondents
to take a decision with regard to the applicant subject
~~his~~
to ~~the~~ the eligibility in the light of the letter dated
11th July 2002 issued by the office of the ~~General~~ Manager
annexed as Annexure No. A-5 in the O.A. within a period of
three months from the date of receipt of this order.

The O.A. is disposed of as above without any order
as to costs.


MEMBER(A)

LUCKNOW: DATED: 2.5.2003.

v.